

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 1220  
(To be answered on the 9<sup>th</sup> February 2023)**

**REPRESENTATION BY FIA**

**1220. SHRI A.K.P. CHINRAJ**

**Will the Minister of CIVIL AVIATION  
नागर विमानन मंत्री**

**be pleased to state:-**

- (a) whether the Federation of Indian Airlines (FIA) made any representation on 11 September, 2017 to the Ministry of Civil Aviation and if so, the details along with the copy thereof; and**  
**(b) whether the competent authority has passed any order against the said representation and if so, the details thereof?**

**ANSWER**

**Minister of State in the Ministry of CIVIL AVIATION**

**नागर विमानन मंत्रालय में राज्य मंत्री**

**(GEN. (DR) V. K. SINGH (RETD))**

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**(a) & (b): Federation of Indian Airlines (FIA) had made a request to the Ministry of Civil Aviation on 11.09.2017 mentioning the issue related to imposition of Regional Connectivity Scheme UDAN (Ude Desh ka Aam Nagrik) levy on departure of flights with aircraft having MTOW (Maximum Take-Off Weight) above 40 Tonnes except for the departure of flights on routes in the North East Region, Himachal Pradesh, Uttarakhand, Union Territories of Jammu & Kashmir, Ladakh, Andaman & Nicobar Islands and Lakshadweep Islands.**

**The issues mentioned in the request were discussed by the Ministry of Civil Aviation with the FIA subsequently and were resolved amicably.**

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